

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 319**

Dissolution IA-13/2024

In

IB-301(ND)/2021

**IN THE MATTER OF:**

Alchemist Asset Reconstruction Company Ltd.

**Vs**

Vinesh Traders Pvt. Ltd

**.....APPLICANT/PETITIONER**

**.....RESPONDENT**

**SECTION**

**U/s 7 of IBC, 2016**

**Order delivered on 05.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Milan Singh Negi Mr. Nikhil Kumar Jha, Advocates

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**Dissolution IA-13/2024:-**

This application has been filed under Section 54(1) seeking dissolution of the Corporate Debtor.

Issue notice to the RoC and IBBI.

The Applicant is directed to serve notice along with a copy of this application to the RoC and IBBI by all modes and file proof of service along with an affidavit within one week. The RoC and IBBI are directed to file reply affidavit within one week after receipt of the notice.

List the matter on **30.07.2024**.

**Sd/-**

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

**Sd/-**

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**